

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 54 of 2019

This the 8th day of February, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J

Km. Soofia Begum, aged about 63 years, unmarried dependent daughter of late Prince Mirza Azam Qadr, R/o House No. 178/97 Maqbara Gola Ganj, P.S. Wazirganj, Lucknow

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Applicants

By Advocate : Sri Saroj Kumar for Sri Anil Srivastava

Versus.

1. Union of India through General Manager, Northern Railway Baroda House, New Delhi.
2. The Chief Works Manager, Northern Railway, Locomotives Workshop, Charbagh, Lucknow.
3. Senior Personnel Officer, Northrn Railway Locomotive Workshop, Charbagh, Lucknow.
4. Deputy Finance Advisor & Chief Accounts Officer, Northern Railway, Locomotive Workshop, Charbagh, Lucknow.

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Respondents.

By Advocate : Ms. Prayagmati Gupta

O R D E R (Oral)

Heard the learned counsel for the applicant as well as the learned counsel for the respondents and perused the pleadings available on record.

2. It is the contention of the learned counsel for the applicant that father of the applicant, herein, expired on 29.12.1973. Thereafter, mother of the applicant was getting family pension and mother of the applicant was also expired on 6.10.1989. The counsel for the applicant states that the applicant, herein, is unmarried daughter and was solely dependent on her parents. He also contends that the applicant is entitled for grant of family pension being unmarried daughter of her late parents as she was fully dependent upon her. On query from the learned counsel for the applicant that how the applicant is sustained for such a long period of time after the death of her mother on 6.10.1989, learned counsel for the applicant states that the applicant is illiterate and is not having any knowledge regarding the provision that unmarried

daughter/divorcee/ widowed daughter is entitled for grant of family pension. On coming to know the aforesaid provision, the applicant preferred a representation to the respondent no.2 on 30.8.2018 (Annexure no.7) for grant of family pension and when she did not receive any response, she preferred a reminder on 3.10.2018 (Annexure no.8), but the respondents did not pay any heed on the request of the applicant. At this stage, learned counsel for the applicant states a direction may be issued to the respondents to consider and decide her pending representation after taking into account the provision for grant of family pension to unmarried daughter/divorcee/ widowed daughter of the deceased employee in accordance with law in a time bound manner.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the respondent no.2 to consider and decide the representation of the applicant dated 30.8.2018 (Annexure no.7) followed by reminder dated 3.10.2018 (Annexure no.8) within a period of two months from the date of receipt of certified copy of this order in accordance with law by passing a reasoned and speaking order under intimation to the applicant. There shall be no order as to costs.

(Ms. Jasmine Ahmed)
Member-J

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